

## BEFORE NATIONAL GREEN TRIBUNAL, NEW DELHI

In OA No. 461 of 2025

*In the matter of :*

NGT Bar Association (PB), Legal Air Committee ....Applicant

versus

State of Himachal Pradesh &amp; Ors. ....Respondents

Next date : 28.04.2026

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Through Counsel :

  
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Date : 15.04.2026

New Delhi

Note : Advance Copy Served.

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 461 OF 2025

*In the matter of:*

NGT Bar Association (PB), Legal aid Committee ...APPLICANT

*versus*

State of Himachal Pradesh & Ors. ...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 4**

*Most respectfully showeth:*

I. **PRELIMINARY SUBMISSIONS & OBJECTIONS** –

- A. That the answering Respondent No. 4, is a socio religious society duly registered under the Societies Registration Act 1860 and a law-abiding entity, active since the year 1957. The replying respondent is filing the present reply to the *Suo Motu* directions passed by this Tribunal on 27.02.2026. The Respondent No. 4 is being represented by Sh. Harvinder Puri, who is duly authorized and competent to swear this reply by virtue of the resolution passed in his favour (which is already on record as filed with the Vakalatnama) and is well-conversant with the facts and circumstances of the case.
- B. That the allegations forming the basis of the present *suo motu* proceedings, pertaining to alleged illegal hill cutting, muck dumping in the water body, and unauthorized tree felling etc. by the answering Respondent, are vehemently denied as being contrary to the factual position on the ground. The present reply is being filed to place the correct and true facts before this Tribunal for its kind consideration. The answering Respondent craves leave to refer to and rely upon the documents annexed

herewith at the time of the hearing and any such other document as it may file in the course of the proceedings with the leave of the Tribunal.

- C. That the present proceedings are a result of misrepresentations and concealment of facts by the original applicants. The answering Respondent has not violated any environmental law or regulation. On the contrary, the replying Respondent has undertaken significant measures at a substantial personal cost to improve and protect the local environment, including the very water bodies in question and has also undertaken extensive compensatory afforestation.
- D. That the matter had also been inquired into by the Joint Committee duly constituted by this Tribunal, and the replying Respondent has participated in the same. The respondent shall also make adequate response to the said report of the Joint Committee in the present composite reply. The Respondent reserves liberty to file any additional response/ rejoinder as it may consider necessary upon receipt of the Reports/ Reply if any filed by the Respondents 1 & 2 as well as the Respondent No.5.
- E. At the outset, it is pertinent to mention here, that apart from the present matter, a similar complaint was made by the original complainants (i.e. Seema Kumari – the then Pradhan GP & Ors) before the DC Kangra, on 08.05.2025, which was forwarded to SDM Palampur for action. That whilst the said complaint was being enquired into by the SDM Palampur, and the proceedings were pending before the said authority, the Applicants filed the

instant OA before this Tribunal. In fact the SDM Palampur, acting upon the Complaint and following the procedure as required by law had an inspection carried out by JEE, HPSPCB on 03.06.2025 and report was prepared on 09.06.2025. On the basis of site inspection, it was found that the Respondent No. 4 had not dumped any muck in the Taal Khad and while the Hill Cutting was done, and muck was generated, no protecting/crate wall was built and apprehending that the muck may fall in the taal khad, protection measures were directed along with direction to obtain necessary permission from HPSPCB in the said report. A copy of the report is annexed herewith and marked as **ANNEXURE R-4/1**. Pursuant to the said report, necessary action was taken by Respondent No. 4 by seeking permission for Hill Cutting, that was duly obtained vide document bearing no. PCB/Non-Polluting/ RO/ D/ Sala)2025/6327 dated 21.11.2025. A copy of the same is annexed herewith and marked as **ANNEXURE R-4/2**. Considering that the Respondent No.4 did not choose to violate any legal obligations and was most willing to meet all or any of such legal obligations, as may be applicable and had so far acted very responsibly in not damaging the environment, which was in fact mis-understood by the Complainants, and the Respondent having expressed its willingness to demonstrate to the Complainants that it had in fact not violated any law, and that the allegations of the Complainants were based upon conjecture and mis understanding of facts and law, the Respondent No.4 and the Complainants entered into a Memorandum of Understanding such that the grievances of the Complainant stood addressed. Hence, whilst this Complaint was pending before this Tribunal, the Complainants did not choose to 'Press' its complaint before

the SDM, Palampur. Hence, The SDM Palampur, disposed of the said proceedings in terms of the memorandum of understanding arrived at between the Respondent No. 4 and the complainants, whereby Respondent No. 4 addressed the grievance of the complainants. A copy of the memorandum dated 14.12.2025 and the order dated 29.12.2025 are annexed herewith as **Annexure R-4/3** and **Annexure R-4/4** respectively. The Applicants understood their error in approaching this Tribunal by OA did not chose to 'press' and withdrew the OA on 27.02.2026. At this juncture, it is necessary to state that the issues raised in the complaint before this Tribunal are ex-facie frivolous and similar to those made in the original complaint made before the DC concerned. The instant complaint has been filed to deliberately seek to invoke the *suo motu* jurisdiction of this Tribunal by making frivolous allegations against Respondent No. 4 and seek to invite the exercise the jurisdiction by Tribunal in a manner to pressurise Respondent No. 4. This is more so stated by the conduct of the Complainant where subsequent to the jurisdiction being taken by this Tribunal the complainant chose to withdraw the original application, being satisfied by the said memorandum arrived at.

**II. ISSUE WISE RESPONSE BY THE RESPONDENT –**

That this Tribunal sought the response / information on certain issues, which are framed in para 10 of the order dated 27.02.2026; and, the reply of the answering Respondent (issue wise) is as hereunder –

- 1) **Jt. Committee report dated 14.11.2025 regarding – Hill Cutting and dumping of muck in water body** –

- (i) The answering Respondent purchased portion of the land in the questioned area, approximately two years ago, vide registered sale deeds; and, started work of land levelling, which included hill cutting in a small area. However, after coming to know that some permissions were to be sought, applied for the same at the same time.
- (ii) That with respect to the allegation of hill cutting, it is submitted that the same was carried out for the legitimate and safe use of the Respondent's own land. Furthermore, as stated above, the answering Respondent has obtained a permission for the said hill cutting from the competent authority, i.e., HP State Pollution Control Board, Kangra HP, vide order no. PCB/Non Polluting/ RO/ D/ Sala)2025/6327 dated 21.11.2025 (i.e. Annexure R-4/2). The grant of this permission regularizes the activity, and it is submitted that no unauthorized cutting has taken place.
- (iii) That the grant of permission by the competent authority for hill cutting signifies that the activity is in compliance with the regulatory framework. Pertinently, the State of Himachal Pradesh being a hilly state, every development activity invariably requires some amount of Hill Cutting and it is usual practice to carry out such cutting and permissions are granted time to time by the authorities for the same. While such permissions are granted, their existence cannot be overlooked and

serves to legitimize the action undertaken by the Respondent.

- (iv) The Answering Respondent refers to the report dated 09.06.2025 (Annexure R-4/1) and directions of the HPSPCB dated 13.08.2025 (i.e. annexure VIII of the Jt. Committee Report dtd. 16.12.2025), which evinces that muck was never dumped in the water body, rather it was only an apprehension of the engineers of the HPSCPB. As stated above, permission as obtained and adequate protective measures were taken by the Respondent No. 4 in compliance of the directions of this Tribunal as stated in the said report dated 09.06.2025. Following corrective measures were taken by the Respondent No. 4 –

- a. Muck Management Report dated \_\_\_ (**ANNEXURE R-4/5**) was prepared and submitted to the HPSPCB and TCP. In terms of the same, Respondent No. 4 made it clear that it has dumped muck (earth/mud) on its own property and it shall construct crate wall to ensure that the muck dumped on its own property (plain lands) does not fall into the taal khad as apprehended. Further, the muck (earth/mud) is utilised for levelling uneven spaces of land within the plain lands of the Respondent No. 4, and the same is not accumulated / stacked so as to cause any risk to environmental damage. Copies of the photographs are annexed herewith and marked as **ANNEXURE R-4/6**.

- b. In pursuance to the report submitted, permission to cut the hill and to manage the muck (earth/mud) was granted, *supra*.
  
- c. Pursuant to the present OA, in a personal hearing held on 02.02.2026 before the Member Secy HPSPCB, he categorically recorded that protective measures had already been initiated by the Respondent No. 4 and various compliances required to be met had already been satisfied by Respondent No. 4; thus, accordingly recommended that no environmental compensation is required to be imposed. A copy of the said minutes of personal hearing is annexed as ANNEXURE R-4/7.
  
- d. It may be stated that the activity of providing a retaining structure to contain the muck is an ongoing activity, and will be continued to be provided in every space where the muck (earth/mud) is dumped in compliance with the muck management report as submitted. A few Photographs evincing the Crate Walls already built as well as being built are annexed and marked as ANNEXURE R-4/8.

2) *The Muck Dumping in water course as well as the banks of the water body* –

- (i) As already stated, *supra*, the Respondent No. 4 has not dumped any muck in any water course or on the banks of the water body. The muck was on the plain lands of the Respondent No. 4 and some portion of the lands adjacent to the water bodies in Khasra Nos. 264, 579, 581, 2813/582, 2814/582, 2815/588, 2816/588 and 590 of village Balla Tehsil Sulah, Distt Kangra, HP which is in the ownership of Respondent No. 4. These facts are acknowledged during the very first inspection held even before these proceedings were initiated, viz., the Inspection by the JEE, HPSPCB, Dharmshala, on 03/06/25 and reflected in his report dated 09/06/25 (already Annexure R-4/1) where he has categorically stated muck is '*along*' the Tal Khud and not '*in*' the Tal Khud. These facts had been stated in the application of Respondent No. 4 dated 27.08.2025 submitted under the Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981 before the HPSPCB Dharamshala seeking the NOC for levelling the land for development of Parking Area. A copy of the same is annexed herewith and marked as **ANNEXURE R-4/9** It is worthwhile to mention that the above noted Muck Management Report was also attached with the said Application.
- (ii) That the answering Respondent, demonstrating utmost environmental consciousness and in an effort to prevent any soil erosion or slippage in the future, has

constructed a robust embankment and Wire Crating protection along left bank of Tahal Khad to protect the water way of the Tahal Khad, and the boundary of its property adjacent to the water body. This protective measure was undertaken voluntarily and at the Respondent's own expense. The material cost alone for this construction was approximately ₹30,00,000/- (Rupees Thirty Lacs) i.e. exclusive of labour charges. The Respondent has not claimed any reimbursement for this substantial expenditure from any government body. Photographs of the crating wall and are already annexed herewith as Annexure R-4/8 (Colly). It may also be stated that this is continuing activity and additional crating/boundary wall wherever required is being undertaken.

- (iii) That the water body, locally known as Sihi Nala and Taal Khad, are recorded in the official revenue documents. Whereas the width of nalah as reflected in the revenue documents is not changed by the answering Respondents. The answering Respondent, far from encroaching upon or damaging the said water body, has undertaken extensive cleaning and desilting work. As a result of the Respondent's efforts, the water channel has been cleared and present muck is roughly 15 to 60 ft away from the water basin, thereby the water-carrying capacity is not at all touched by the Respondent No. 4.

- (iv) Whilst there is no dumping of muck in the waterbodies it is stated that the land of the Respondent No. 4 is situated adjacent to the water bodies on either side thereof. Hence, in order to access the properties on either side it became necessary for the Respondent No. 4 to provide a limited crossover (*'Pulliya'*) with the assistance of two flood culvert pipes (hume pipes) measuring 1200 mm dia each, so that the flow of water remains unobstructed. A committee of the SDM Palampur, DFO Palampur, Assistant Engineer Pollution Control Board, Dharamshala, Assistant Engineer IPH, Dheera and Assistant Engineer Town and Country Planning, Palampur had visited the spot on 07.04.2026 and observed that there was no obstruction in the free flow of water at the place where a Pullia had been raised by putting up hume pipes so as to connect the land of Respondent No. 4 on both sides of Sinh (Sihi) Naala and Tahal Khad. This is the normal practice adopted in the State of Himachal Pradesh where large numbers of private properties are adjacent to water bodies and similar are established to enable the private use of property and to allow for unobstructed flow of water. Relevant to state that even while constructing the main roads, the NHAI and PWD have adopted the similar procedures by installing hume pipes to allow the flow of water. The use of hume pipe is not act of pollution / obstruction of water in any manner; on the other hand, it is facilitating the continuous flow of water in its natural course. This is also observed in the inspection

report dated 10.11.2025 of the AE HPJSV Sub Div. Dheera (ANNEXURE R-4/10), wherein he has categorically found that the flood culvert pipes have been affixed on a small seasonal nalah and is not causing any harm to the local water bodies and aquatic life of Taal Khad. The relevant revenue records and photographs showing the 'before' and 'after' condition of the water body are annexed herewith as ANNEXURE R-4/11 (COLLY).

3) *Approvals and Permissions for such hill cutting and dumping / reclamation of the water body to be provided –*

- (i) The Answering Respondent humbly relies upon aforesaid para nos. II(2) and II(3) for the response to this issue.

4) *The original course of the water body as per the revenue map be provided and the area reclaimed may be indicated –*

- (i) No course of the water body has been changed by the answering Respondent. The Joint Inspection Report also does not state that there is any change in the original course of the water body.
- (ii) It is the report of the Jas Shakti Vibhag that no Kuhul or irrigation channel under the control of Jal Shakti Vibhag has been damaged. (Ref. Annexure IX of the Jt committee report).
- (iii) The detailed reply as given in para II(2) and II(3) may kindly be referred as relied upon by the Respondent No. 4 to this point as well.

(iv) The Jal Shakti Vibhag of the State of Himachal Pradesh is responsible to carry out flood protection work at the places, where land erosion is apprehended, along the banks of Khads and Nalas in the State of Himachal Pradesh. However, in the present case the Respondent No. 4 has partially already carried out and is in the process of carrying out the remaining flood protection work on its own on the bank of Tal Khad and Sihi Nala so as to provide protection to the land from its erosion.

5) **35 Trees are stated to have been illegally felled but such illegal felling of trees has been penalised with a meagre amount by compounding for a total compensation of Rs. 5,000/- whereas the cost of the timber would be much higher than the value compensated –**

(i) It is worthwhile to be noted herein that the land in question is a private land belonging to the answering Respondent and is not classified as forest land. The provisions of law pertaining to forest land are therefore not applicable. The fact that the trees felled are not on forest land is already confirmed by the Joint Inspection Report.

(ii) Even for the forest areas, the Answering Respondent understands that a Memo / Circular of rules bearing no. CXII-1/Vo-VI/1661-63 dated 07.06.2014 was issued by Conservator of Forests to all the DFOs regarding compounding of forest offences under Section 68 of Indian Forest Act, 1927; a copy of which is annexed

herewith ANNEXURE R-4/12. Clause XII of the said memo / circular, also provides the manner in which the offences in private land are to be dealt with. The contents of the same are reproduced herein for the sake of convenience of this Tribunal as under –

*“All the offences regarding felling of trees from private land preparation of charcoal should be dealt with under HP LPA, 1978 and rules made thereunder and if it is in violation of said Act, compensation not more than ₹500/- shall be realised from the offender for each case and involves felling of large number of trees, the case should be challenged in the court of law/registered with police.”*

Further, the said circular also categorises the trees on the basis of the diameter.

- (iii) In furtherance thereof, it is also submitted that the answering Respondent had duly obtained a permission from the competent authority, i.e., Dy. Conservator of Forests (DCF), Palampur for the felling of 15 trees of different species / classwise trees, on private property vide letter no. Sale/C/VII.4/PLP/4251/G dated 20.03.2025. A copy of the said permission is annexed herewith as ANNEXURE R-4/13.
- (iv) So far as other trees are concerned, they were not fully grown-up trees but of small size and the same fell in Class IV & V categories primarily usable only as fuel wood and having no other commercial value. The same as accordingly compounded under the provisions of

Himachal Pradesh Land Preservation Act 1978 and amount of ₹7,000/- (Rupees Five Thousand) as compensation was deposited by the answering Respondent. Copies of the damage report and the photographs of Saplings by Respondent No. 4 are annexed as ANNEXURE R-4/14 (colly).

- (v) The compounding charges were rechecked by the concerned authority, leviable under HP Land Preservation Act 1978, i.e. @ ₹500/- per tree, and accordingly a differential compounding fee in a sum of ₹10,500/- was additionally collected from the Respondent No. 4. Accordingly, the compounding fee has been paid in full in accordance with law.
- (vi) Apart, from the fact of having discharged the compounding fee/ fine, it is also brought to the kind notice of this Tribunal, that The Respondent No. 4 in the spirit of afforestation, has already planted 700 saplings in lieu of 35 trees felled within the premises of answering Respondent. Demonstrating a strong commitment to environmental restoration and in compliance with the principles of compensatory afforestation, the answering Respondent has planted 700 saplings on its land. These saplings are being diligently cared and maintained on a regular basis. This fact has been duly inspected and verified by the Divisional Forest Officer (DFO) concerned at the relevant visits at the premise of the Respondent No. 4.

(vii) That the act of planting 700 saplings and ensuring their regular maintenance, as certified by the DFO, far exceeds any compensatory requirement and underscores the Respondent's commitment to ecological balance and environmental responsibility. This proactive measure mitigates any perceived adverse impact of tree felling.

(viii) That the said felling of trees on private land were especially non-timber species, and governed by specific state rules. The trees felled were not of timber category but were primarily fuelwood trees, which have a different regulatory framework and lower ecological impact. The answering Respondent has fully complied with these rules by obtaining prior permission for some trees and compounding the felling of the remaining trees. This demonstrates adherence to the legal framework rather than a violation.

6) **As per Report re-demarcation of the forest boundaries but the changes not indicated** –

(i) It is an admitted position that the lands of answering Respondent lie adjacent to notified forest land. A joint demarcation of the forest boundary was earlier carried out in 2017 and 2023, which confirmed that no encroachment existed by answering Respondent on forest land at that time. A fresh demarcation exercise

was directed and after re-demarcation it has been noted by the revenue department vide report no. 1529/SDK dated 16.12.2025 of SDO(C) Palampur Distt Kangra that no encroachment by answering Respondent on adjoining forest land has been detected. The reports are already on record as submitted by the Jt. Committee as well as R-1 & R-2 in their reply.

### III. OTHER SUBMISSIONS

1. That the answering Respondent has not violated any provisions of the National Green Tribunal Act, 2010, the Environment (Protection) Act, 1986, the Water (Prevention and Control of Pollution) Act, 1974, the Forest (Conservation) Act, 1980 (as the land is not forest land), or any other environmental legislation. The actions of the Respondent have been bona fide and aimed at the sustainable development and protection of their property.
2. That the Respondent has a fundamental right to the enjoyment of their property, and the actions undertaken, such as levelling a portion of the land and constructing a retaining wall, were necessary for its safe and lawful use. These actions were not undertaken with any malicious intent to cause environmental degradation.
3. That the Hon'ble Supreme Court in *T.N. Godavarman Thirumulpad v. Union of India* has consistently emphasized the distinction between forest land and private land, and the regulations applicable to each. In the present case, since the land is private, the felling of trees is regulated by the relevant state tree

protection acts and rules, which the Respondent has complied with.

4. That regarding the comment of the Jt. Committee on the working estimate of ₹60 Lacs and recovery from Respondent No. 4 is concerned, it is humbly submitted that, it is an administrative practice (ground reality) that the pipelines are normally laid along road Right of Way (ROW) and on Govt Land or through private land as last resort. As utility corridor concept, pipelines should be shifted to edge of ROW in State of Himachal Pradesh. It was their own observation for rain damage, shifting and re-alignment of the pipeline considering future and estimate for which was done by JSV (Jal Shakti Vibhag), and no damage has been caused by the Respondent No. 4 to this. The tendering process was much prior to the work of the Respondent No. 4, and showing that the tender for restoration of Rain Damages to LWSS Jharet Rajhoon in Palampur particularly change of alignment of Gravity main 150 mm dia from RD 5400 to RD 5995 near Ghaneta along Taal Khad was processed by Jal Shakti Vibhag (copy of which is **ANNEXURE R-4/15**), which is for ₹4,49,078/- only.
5. On 07.04.2026 an inspection took place at the premise of the Respondent No. 4, and a report was issued by HPJSV Sub Division Dheera, a copy of which is annexed herewith as **ANNEXURE R-4/16** which reflects that there is no alteration in the water way of the stream Tahal Khad.

In light of the foregoing facts, circumstances, and submissions, it is most respectfully prayed that this Tribunal may be pleased to accept the present reply and take the submissions made herein on record;

discharge the *suo motu* directions issued against the answering Respondent No. 4; and drop the present proceedings against the answering Respondent No. 4, as they are based on incorrect and misleading information; and / or pass any other or further order(s) as this Tribunal may deem fit and proper in the interest of justice.

For RADHA SOAMI SATSANG BEAS

*Harvinder Puri*  
RESPONDENT NO. 4  
Authorised Signatory

Through Counsel

*Dhatri*

Ritesh Khatri, Advocate  
Ritesh Khatri (D/564/2004)  
Advocate on Record, Supreme Court of India  
Phone 9899891989 email : rk@petitjuris.in

PLACE: New Delhi

DATE: 15.04.2026

#### VERIFICATION

I, Harvinder Puri, son of Late Sh. Som Nath Puri, aged about 52 years, resident of 436, Kotwali Bazar, Dharamshala (T), Kangra, HP 176215, do hereby verify that the contents of the above reply from paragraphs A to E of (I) Preliminary Submissions, Para 1) to 6) and all sub paras thereunder of (II) Issuewise response and para 1 to 5 of the (III) Other Submissions, are true and correct to my knowledge and based on the records maintained by Respondent No. 4, and the legal submissions are based on advice received and believed to be true. No part of it is false and nothing material has been concealed therefrom.

Verified at New Delhi on this 15th day of April, 2026.

For RADHA SOAMI SATSANG BEAS

*Harvinder Puri*  
Authorised Signatory  
DEPONENT

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT  
NEW DELHI

ORIGINAL APPLICATION NO. 461 OF 2025

In the matter of:

NGT Bar Association (PB), Legal aid Committee ...APPLICANT

versus

State of Himachal Pradesh & Ors. ...RESPONDENTS

AFFIDAVIT IN SUPPORT

I, Harvinder Puri, son of Late Sh. Som Nath Puri, aged about 52 years, resident of 436, Kotwali Bazar, Dharamshala (T), Kangra, HP 176215, presently at New Delhi do hereby solemnly affirm as hereunder –

1. That I am the authorized signatory of Respondent No. 4 in the above-mentioned matter and am well-conversant with the facts and circumstances of the case. I am duly authorized and competent to swear this affidavit.
2. That the accompanying Reply to the OA has been drafted by our counsel under my instructions. I have read and understood the contents of the same, and the facts stated therein are true and correct to the best of my knowledge and belief.
3. That the contents of the accompanying Reply are not being repeated herein for the sake of brevity and the same may be read as part and parcel of this affidavit.

For RADHA SOAMI SATSANG BEAS

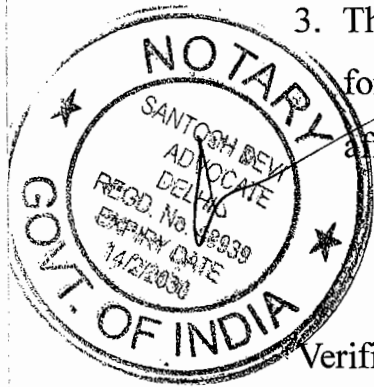
*Harvinder Puri*  
DEPONENT  
Authorized Signatory

VERIFICATION 2026  
15 APR 2026

Verified at New Delhi on this 15th day of April, 2026, that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

For RADHA SOAMI SATSANG BEAS

*Harvinder Puri*  
DEPONENT  
Authorized Signatory



ATTESTED

NOTARY (Govt. of India)  
SANTOSH DEVI  
Advocate  
Seat No. 13, SDM Gallary  
Patilala House Courts,  
New Delhi-110001  
(M): 9582542624

I identified the deponent who  
signed in my presence

*[Signature]*

15 APR 2026

Annexure-I

Inspection Report.

In reference to a letter received in this office from the O/o Sub-Divisional Magistrate Palampur vide their letter no. 2016, dated: 22/05/2025 regarding a case 152 BNSS titled General Public V/s Radha Swami Satsung Vyas, Parour. In this regard, the inspection of the above referred site of Radha Swami Satsung Vyas, Parour was conducted on date: 03/06/2025 alongwith the Smt. Seema Kumari, Pradhan and Sh. Ranveer Singh Karwal, Up-Pradhan Gram Panchayat Dhaneta and Sh. Pawan Kumar, BDC member, Gram Panchayat Dhaneta. During the inspection, it was observed that Radha Swami Satsung Vyas has excavated/lifted the muck by cutting of hill by using poclain machines and dumped along the Taal Khad without any protection wall, which may contaminate the quality of water of Taal khad and muck may flow down which may choke the water stream in rainy season and effect the water schemes downstream.

Further as per the directions issued by Hon'ble NGT in Original Application No. 603/2019, order dated: 26.02.2020 stating that:

1. Not to dump debris along the Hill slope in view of no protection measures and provide protection measures along the Road.
2. Submit Action Plan for Muck management, which is arising due to Construction of Road.
3. Not to practice further excavation till proper designated dumping site is identified since existing site is not suitable having steep slope.

In the said matter Hon'ble NGT has also directed to levy Environmental Compensation (EC) on the defaulting concerned contractor.

However as per the Hon'ble NGT order dated: 29.07.2013 in O.A. No. 256 of 2013 titled Abhishek Rai V/s State of HP. &Ors. relevant extract of the order is reproduced here as under:

"...Whosoever is found to be throwing or dumping any such material, effluent etc directly or indirectly into the river Beas or its tributaries or even at its banks, will have to pay a sum of Rs. 1.00 lakh as compensation for causing pollution on the basis of the polluter pays principle..."

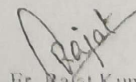
Further in reference to the Hon'ble High Court order dated: 13/01/3023 passed in CWPIL 13/2021 titled Kusum Bali V/s State of HP & Ors, wherein it was stating that:

"... (vii) We direct that there shall be no cutting of hills in the entire State of Himachal Pradesh, unless permission is obtained from the Director, who shall call for a report and "No Objection Certificate" from the Pollution Control Board, before granting such permission..."

"... (ix) Till the model plan(s) and development plan(s) in terms of the above direction are prepared and approved, the limitations/restrictions laid down in Section 30-A of the H.P. Town and Country Planning Act read with Rule 18 and Appendix 8 of the Rules shall operate even in areas of the State which are outside/beyond the planning areas and special areas..."

The inspection report alongwith photograph is put up for your kind information and necessary action please.

Date: 09/06/2025



Er. Rajat Kumar  
Junior Environmental Engineer  
HPSPCB Dharamshala

19/07/26

**H.P. STATE POLLUTION CONTROL BOARD**  
**"Him Parivesh Bhawan", Regional Office Dharamshala**  
**Near GSSS, Dari, Tehsil Dharamshala, Distt.-Kangra (H.P.),**  
**PIN 176057 Phone No. 01892-222628**

**Website: <http://hppcb.nic.in> e-mail: [pcbrojassur@gmail.com](mailto:pcbrojassur@gmail.com)**

No: - PCB/Non Polluting /RO (D/sala)/2025- 6327

Dated: 21/11/2025

To

✓ The Radha Soami Satsang Beas,  
VPO Paror,  
Tehsil Palampur, Distt. Kangra, H.P.  
**Sub: - NO Objection Certificate regarding the hill cutting and leveling of the land of RSSB, Paror, for the purpose of developing Parking area for Satsang Programme.**

Sir,

With reference to the letter no. HP/012/001/Development Work/Darang/2025/250722, dated 01.11.2025 received on date: 03.11.2025 from Area Secretary, Radha Soami Satsang Beas, Paror, Kangra, H.P. vide which they have applied for NOC for hill cutting & leveling of the land in Khasra No. 264, 579, 581, 2813/582, 2814/582, 2815/588, 2816/588 and 590 situated at Village Balla, Sub Tehsil Sullah, Distt. Kangra, H.P. as per order dated 13.01.2023 passed by Hon'ble High Court of HP in CWIPL No. 13/2021 titled Kusum bali V/s State of HP & ors. The State Pollution Control Board has no objection for the development of said land subject to the following conditions:

- i. Prior consent of the State Board shall be obtained before undertaking any steps to establish the project under Water Act, 1974 and/or Air Act, 1981, as the case may be.
- ii. Transfer/ development of land shall be governed only by the regulations and provisions prescribed by Revenue/Forest Department and this NOC alone shall not entitle the applicant to purchase/acquire/develop the land.
- iii. NOC so issued shall not confer any right on the applicant to start the development/establish the project unless the Revenue/Forest Department has actually allowed the acquisition of land.
- iv. This NOC is subject to prior forest clearance, if any required.
- v. The proponent shall maintain noise level equal to or less than the standard prescribed under Env. Protection Rules, 2016 for sensitive areas near its boundary walls.
- vi. The project proponent shall provide proper scientific system for the disposal of domestic effluent, kitchen waste water and Municipal Solid Waste, if any.
- vii. During the leveling if any muck is generated, the same should be stored/stacked/back filled scientifically alongwith the provision of toe walls, as required.
- viii. Unit should adopt all necessary pollution control measures for mitigation of air, noise and water pollution apprehended due to the hill cutting/leveling of land and construction of car parking by project proponent.
- ix. NOC does not preclude the proponent to obtain structural/soil stability certificates of concerned agencies/seek environment clearance of competent authority or NOC of other concerned stake holder departments viz T&CP, SDMA Forest department etc.
- x. The Board's permission may not be construed as blanket approval for construction/land development activity by any project.
- xi. The NOC of the State Board shall not be construed as a substitute for mandatory clearances required for the project under any other law/regulation/order and the applicant/project proponent shall obtain such mandatory permissions before taking any steps towards construction of the project.

Yours faithfully,

Signed by Varun Gupta

Date: 21-11-2025 17:24:38

Er. Varun Gupta  
Asstt. Environmental Engineer,  
HPSPCB Dharamshala

14 दिसम्बर 2025

दरंग धोरन घनेटा और RSSB परीर की सामाजिक बैठक

आज दिनांक 14 दिसम्बर 2025 को दरंग धोरन घनेटा के प्रधानों किलानों और राधा स्वामी सचिवालय परीर के निम्न लिखित सदस्यों की आम बैठक बुलाई गई इस बैठक में सभी मुद्दों पर विस्तार से चर्चा हुई।  
बैठक में निम्न लिखित सदस्यों ने भाग लिया:-

हरविन्दर पुरी  
 धरु सिंह  
 प्रदीप  
 आर डी शर्मा  
 वी एस जस  
 संजय नागपाल  
 भावनीत सिंह  
 रमन कुमार  
 सीमा कुमारी (प्रधान)  
 आकाश सिंह चाडक  
 प्रोत्तम सिंह  
 रीतु रमन सिंह गुलरिमा  
 अशोक कुमार राणा  
 हुकम सिंह  
 सुमित कुमार  
 तलावन्दर सिंह  
 पवन कपूर  
 रावन्दर सिंह  
 सुखदेव सिंह (प्रधान)  
 रणवीर सिंह

Ex C1

दिनांक 14/12/25  
 स्थान

month

पंचायत द्वारा ताहल खट्ट की निशान देही हेतु

मीटिंग में यह सुनिश्चित किया गया कि

A.R. Singh  
 14/12/25

पंचायत द्वारा ताहल खड्ड की निशान देही करवाई जाएगी व किसी प्रकार की कोई एनक्रोप में निकाली उस वोट रिपोर्ट में पूरा हवाला दिया जाएगा। इसके बाद व निशान देही 0.500 रूपए के आय निशान में वशाथे गर निशान देशा के गुलाबक होगी। तब उपरान्त दूसरी तरफ RSSB परार द्वारा के टवक शुरू किया जाएगा। निशान देही फस्टानाला से डांस्ट काहियाला चरार लक की जाएगी।

1 month to 6 Month

### 3 घनेटा से बहला / परार को जाने वाले रास्ते का निर्माण

RSSB परार के द्वारा मीटिंग में दोनों पक्षों द्वारा यह निर्णय लिया गया कि घनेटा से बहला को जाने वाला रास्ता एक महीने के अन्दर बना कर दे दिया जाएगा साथ में ही जहाँ हमारे जमीन की वाउंडरी खत्म होती है उधर से परार (बहला) घनेटा के लिए एक पक्का सड़कीप रोड बना कर दिया जाएगा।

### 4 वगीचा कुडल की साफ सफाई :-

2 months

मीटिंग में यह समझौता हुआ कि वगीचे की कुडल की साफ सफाई गांव के किसान और RSSB परार सहसंग मिल कर करेंगे व पानी चलाया जाएगा।

### 5. पौधारोपण :-

6 months

मीटिंग में यह समझौता हुआ कि RSSB परार के द्वारा जो भी पेड़ काट गये हैं उनकी जगह 25 गुणा पेड़ लगवा कर दिए जाएंगे ताकि प्राकृतिक वातावरण सन्तुलन बना रहे।

### 6 ताहल खड्ड के पार घनेटा घोरन में जमीन न रफरीदना :-

Handwritten signature and date in red ink.

मीटिंग में यह समझाया हुआ कि लाहल रफ्त के पास सड़क जो कनेक्ट निहाल सिंह चाड़क के घर से कोल बलदा पनापर को जाती है उसमें अचूक धनेरा की तरफ किसी भी प्रकार की जमीन नहीं खरीदी जाएगी। जो पहले 18 करन ल जमीन धनेरा में खरीदी गई है उसमें किसी भी प्रकार की गति विषय नहीं की जाएगी। अगर कोई उस जमीन का खरीदना चाहता है तो उसे दे दिया जाएगा। उस जमीन का तवाबला कर हिमा जाएगा।

7. दोनो पक्षों द्वारा किसी भी प्रकार की शिकायतों को वापस लेना :-

मीटिंग में यह समझाया हुआ कि दोनो पक्षों द्वारा एक दूसरे के खिलाफ की गई सभी शिकायतों को वापस ले लेंगे। उक्त दोनो पक्ष या उनके पाल निर्वाह को कोई भी विवाद होगा उस आपसी सहमत से सुलझाया जाएगा।

8. त्रै मासिक बैठक :-

मीटिंग में यह समझाया गया कि हर त्रै मासिक बैठक का आयोजन किया जाएगा। जिसमें उपरोक्त सभी कामों में धरातल पर कितना किया गया इस बारे में विस्तृत रिपोर्ट RSSB परार द्वारा प्रस्तुत की जाएगी। त्रै मासिक बैठक हर प्रथम रविवार को लह भी जाएगी।

9. समागम व अन्य समारोह के दौरान किसी भी प्रकार का कोई भी वेस्ट (waste) नाला फेंकना :-

मीटिंग में यह समझाया हुआ कि परार सल्लगा समागम व अन्य समारोह में RSSB परार डाल किसी भी प्रकार की गन्दगी लाहल रफ्त कोल अ-थ मालों में नहीं डाली जाएगी। इसके लिए समागम के समय 15 दिन समागम से पहले कोल न दिन वाह इसका सामुहिक निरीक्षण किया जाएगा।

10 हजे.सी.वी कार्य :-

मीटिंग में यह समझाया हुआ कि जो भी R.D.S.B पार डारा कार्य हजे.सी.वी द्वारा किया जा रहा है वो सुबह 8 बजे से शाम 6 बजे तक चलेगा जिसमें दोनों पक्षों ने अपनी स्टेमल व्यक्त की

11 किसी भी प्रकार का वाद-विवाद पंचायत में निपटारा

मीटिंग में यह समझाया हुआ कि किसी भी प्रकार का वाद-विवाद ग्राम सम्वाच्यत ग्राम पंचायतों के किसान संघों के समेत सहस्रों सहित वाद-विवाद का निपटारा किया जाएगा

12 समापन :-

अन्य किसी भी सदस्य का कोई सुझाव न होने पर मीटिंग समाप्त घोषित कर दी।

हस्ताक्षर :-

- 1 प्रधान ग्राम पंचायत प्यनेटा सीमा कुमारी
- 2 प्रधान ग्राम पंचायत प्यारन सुरदेव सिंह
- 3 स. प्रीतम सिंह
- 4 डा. प्रभात सिंह चान्द
- 5 रि. प्र. दमन सिंह गुलरिमा
- 6 अशोक राठा
- 7 दुकम सिंह
- 8 पवन कपूर
- 9 अजय कुमार
- 10 रविन्द्र सिंह
- 11 रणवीर सिंह
- 12 हरविन्द पुरी
- 13 हरि सिंह
- 14 प्रदीप

Secretary  
Kisan Sangharsh Samiti (GDD)  
C/o Pritham Singh House,  
V.P.O. G... Palampur  
Distt. Kangra (H.P.) - 176060

President  
Kisan Sangharsh Samiti (G)  
C/o Pritham Singh House,  
V.P.O. G... Teh. Palampur  
Distt. Kangra (H.P.) - 176060



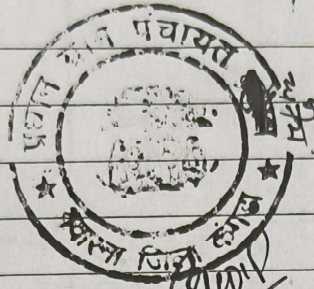
हस्ताक्षर  
दिनांक

Handwritten signatures and names of various members.

Handwritten notes and stamps at the bottom of the page.

- 15 भार डी शर्मा
- 16 वी एस जससल
- 17 सजय - गगपाल
- 18 अमनी सिंध

*[Handwritten scribbles and signatures]*



हस्ताक्षर.....  
दिनांक .....

*[Handwritten signature in red ink]*  
पिपित्त.....  
दिनांक.....

Date : 24/11/25

कार्याभार अधिकारी प्रतिलिपि  
कार्यालय पालमपुर (हि.प्र.)

Applicants Present: R. Dhiman

Respondents Present: L S Negi  
Resp are claiming the case undertaking to be done.  
Adjourned to submit the undertakings

Ameh

Sub Divisional Magistrate  
Palampur Distt Kangra (H P)

Next date of hearing: 29/12/2025.

Date : 29/12/25

Applicants Present: R D Dhiman, Lokinderu Singh.

Both parties have agreed to solve the issue amicably as per documents &amp; 12 points submitted.

Respondents Present:

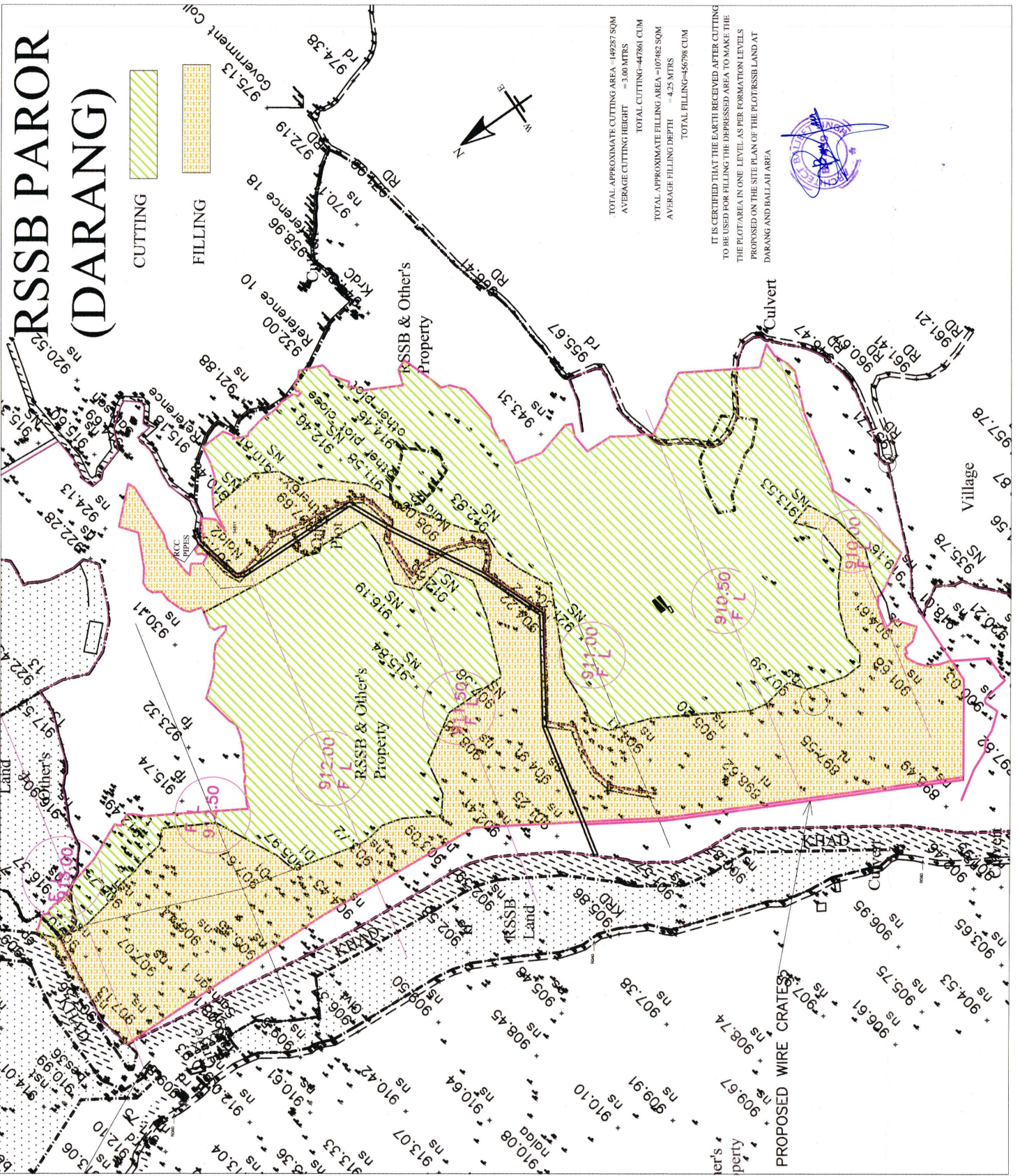
This case is dropped under 7336pc.

Ameh

Sub Divisional Magistrate  
Palampur, Distt. Kangra (H P)

Next date of hearing:













**HP State Pollution Control Board**  
HIM Parivesh Bhawan, Phase-III, New Shimla-09  
Phone No. 0177-2673766, 2673020 FAX-0177-2673018



No.PCB/Consent/551/M/s Radha Swami Satsang Vyas/Kangra /26- <sup>16662-665</sup> Date: 02/02/2026

### Minutes of the Personal Hearing

**Subject: Personal Hearing of M/s Radha Swami Satsang Vyas, Parour, Tehsil Palampur, Distt. Kangra, H.P. regarding OA no. 461/2025, titled as Seema Kumari & ors. Vs State of H.P. & ors before the Hon'ble NGT, Delhi.**

Personal Hearing of M/s Radha Swami Satsang Vyas, Parour, Tehsil Palampur, Distt. Kangra, H.P. regarding OA no. 461/2025, titled as Seema Kumari & ors. Vs State of H.P. & ors before the Hon'ble NGT, Delhi, was convened on 19.01.2026 at 03:00 PM in the under the Chairmanship of the Member Secretary in his chamber. The officials present during the hearing were as under:

1. Sh. Lalit Thakur, Environmental Engineer, Consent Branch (HO), HPSPCB, Shimla.
2. Sh. Yash Pal, Assistant Law Officer, HPSPCB, Shimla, H.P.
3. Sh. Varun Gupta, Regional Officer, HPSPCB, Dharamshala, District Kangra, H.P.(via VC)
4. Sh. Shiv Kumar, Superintendent Grade-I, Consent Branch (HO), HPSPCB, Shimla, H.P.
5. Sh. Harinder Puri Area Secretary, Radha Swami Satsang Vyas, Parour, Tehsil Palampur, Distt. Kangra H.P.

At the outset, the Assistant Law Officer, HPSPCB apprised that a petition has been filed by Ms. Seema Kumari Pradhan and others, of Gram Panchayat Ghanetta, before the Hon'ble NGT, which has been registered as O.A. No. 461 of 2025, and relates to damage to the environment. In this matter vide order dated 14.10.2025, a Joint Committee was constituted as per the directions of the Hon'ble NGT. Further, the Regional Office, Dharamshala had recommended imposition of Environmental Compensation (EC) of ₹1.00 lakh for illegal muck dumping in Taal Khad without providing a protective wall. Accordingly, a personal hearing was conducted in the matter.

During the hearing, the representative of the unit admitted lapses on their part with respect to inadequate protective measures initially. However, they submitted that adequate protective measures have now been provided at the dumping area. They also submitted the latest geo-tagged photographs of the site in support of their claim.

The Regional Officer, Dharamshala submitted that as per the latest inspection, the unit has initiated protection works at the site and has provided adequate protective measures. In view of the compliance done by Radha Swami Satsang Vyas, the Regional Officer recommended that the Environmental Compensation recommended may not be imposed now.

After detailed deliberations, and upon consideration of the submissions of the Regional Officer, Dharamshala, and the representation/ submission made by the unit, the unit was directed to

complete the work of providing a retaining structure to contain the muck generated from construction activities at the earliest. The Regional Office was further directed to maintain strict vigilance over the unit, and any violation observed shall be reported to the Head Office for initiating further necessary action. Thus in view of the request of the Regional Officer, Dharamshala and compliance made by Radha Swami Satsang Vyas, the proposed EC is not levied at this stage. However, this decision shall be subjected to condition that Radha Swami Satsang Vyas shall not commit any violation of Environment norms in future.


The meeting concluded with a vote of thanks to and from the Chair.

Approved by:  
Member Secretary  
HP State Pollution Control Board

Endst. No.PCB/Consent/551/M/s Radha Swami Satsang Vyas/Kangra /26- <sup>16662-665</sup> Date: 02/02/2026

Copy forwarded to the following for information, compliance/action and report:-

1. The Regional Officer, HPSPCB, Dharamshala, District Shimla, H.P for information.
2. The Law Officer, Legal division, HPSPCB, HQ Shimla, H.P.
3. M/s Radha Swami Satsang Vyas, Parour, Tehsil Palampur, Distt. Kangra.
4. Case File.

  
Environmental Engineer, HQ  
HP State Pollution Control Board





HP/012/001/ DEVELOPMENT WORK/DARANG /2025/250630

Dated: 27.08.2025

The Asstt. Environmental Engineer,  
HPSPCB, Dharamshala.

**Sub: Application for grant of "No Objection Certificate" regarding the levelling of the land of RSSB, Paror, for the purpose of developing "Parking Area" for the Satsang Programme at Paror on its own land as per the provisions of Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.**

Sir,

It is submitted that Radha Soami Satsang Beas, Paror, wants to carry out levelling of its own land of the land comprised in Khasra No. 264,579,581,2813/582,2814/582,2815/588, 2816/588 & 590 situated in Village Balla, Sub Tehsil : Sullah District Kangra (H.P.) near the Taal Khad for the purpose of developing "Parking Area" for the Satsang Programme at Paror. **The copy of Jamabandi is attached herewith for your perusal**

That for the said purpose the excavation of some portion of the land of the Dera has to be carried out and the earth so excavated is to be stacked on its own land so as to carry out levelling of the land. A small portion of the land of RSSB, Paror, is situated near the Taal Khad and the earth so excavated has to be stacked over there.

Further, it may, however, be added here that no pollution will be caused because of the stacking of the said earth at the said place. Moreover, stone crate wall is being raised along the bank of the Khad to eliminate any possibility of pollution because of the stacking of the earth over its own land. It is pertinent to mentioned here that due to soil erosion because of the floods in the Taal Khad a big portion of the Satsang land had been swept away.

It may also be stated that No Environmental Pollution has been caused by the Radha Soami Satsang Beas. In fact, the earth excavated from its own land has been disposed at the said place for the purpose of reclamation of the land which has been swept away because of the soil erosion due to floods in the Khad and to carry out bank protection by raising spurs alongside Taal Khad. **The copy of plan which has been prepared by the RSSB in this regard is attached herewith.**

H.O. Dera Baba Jaimal Singh, Beas, Distt. Amritsar, Punjab -143 204, India

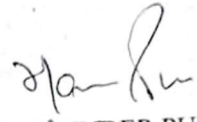
267

It is, therefore, requested that "No Objection Certificate" in respect of the land comprised in Khasra No. 264,579,581,2813/582,2814/582,2815/588, 2816/588 & 590 situated in Village Balla, Sub-Tehsil : Sullah District Kangra (H.P.) may kindly be granted to RSSB, Paror, for the stacking of the earth on its own land, which is to be excavated from the land of RSSB itself, for developing parking area at the said place.

Your co-operation in this regard is highly solicited please.

Thanking you,

Yours affectionately,



(HARVINDER PURI)

RADHA SOAMI SATSANG (BEAS)  
PAROR, KANGRA (H.P.) - 176 064

Encl : Site Plan duly marked the area  
2 Nos. Photographas showing Crate Wall  
Copy of Jamabandi

H.O. Dera Baba Jaimal Singh, Beas, Distt. Amritsar, Punjab -143 204, India





Galaxy S22 Ultra  
17 January 2026 12:47







Himachal Pradesh  
Jal Shakti Vibhag


**BRIEF INSPECTION REPORT**

As per joint field inspection on dated 04-11-2025 in the matter of OA No. 461/2025 Ms Seema Kumari, Pradhan, GP Ghanetta & Ors vs State of HP & Ors in Compliance to Executive Engineer JSV Division Thural office letter number EE/JSD/THL/Steno/Meeting/2025/ 8738 dated 03-11-2025, the following primary findings were observed at site:-

- 1). The RSSB Trust have started work of land levelling and filled the dumped the soil near the left bank of the Tahal Khad.
- 2). The RSSB trust have **started work of Wire Crate protection along left bank of Tahal Khad to protect water way of Tahal Khad in near future.**
- 3). At present the earth filling dumped at site is **not causing any hindrance to the water way** of the Tahal Khad. Also the flood culvert pipe has been fixed by the trust in their premises over a small seasonal nallah which is presently **not causing any significant harm to the local water bodies and aquatic life in Tahal Khad.**
- 4). The RSSB trust has not **damaged any Irrigation scheme of this department at site.**
- 5). The pre-existing Water Supply Gravity main pipe of 150mm dia is crossing inside the private owned land of the RSSB Trust. This pipe line is serving the population of 9000 beneficiaries of 42 villages. During the monsoon season this pipeline frequently damaged near local nallah and Tahal Khad due to landslides, flood, and land settlement. However, the scheme is running at present. The proposal of re-routing this pipeline and fixing anchor blocks for its safety along the Tahal Khad is under process.

Hence, as per primary findings, **there is no significant harm to the water way of the Tahal Khad, not caused any significant harm to the local water bodies and aquatic life, not damaged any Irrigation scheme of this department, and the water supply pipeline inside their premises got damaged during monsoons whose re-routing proposal is in under process.**

No. Nil Dated :- 20-11-2025.

  
Assistant Engineer 20/11/25  
HPJSV Sub-Division Dheera

HIMACHAL PRADESH  
JAL SHAKTI VIBHAG

No.EE/JSD/THL/Steno/Meeting/ 2025- 8738

Dated:- 3-11-2025

To

The Assistant Engineer,  
Jal Shakti Sub- Division,  
Dheera


Subject:-

Original application No. 461/2025 titled as Ms. Seema Kumari, Pradhan, Gram Panchayat Ghaneta & Ors. V/s State of H.P.

Enclose please find herewith a copy of letter No. PCB/Court Case file/PF/25- 5925-28 dated 03.10.2025 as received from Asstt. Environmental Engineer, HPSPCB Dharamshala is send herewith for information and necessary action.

It is therefore, you are directed to attend the above joint inspection along with concerned Junior Engineer on dated 04.11.2025 at 11:00 AM on the behalf of the undersigned.

DA:- As above.

  
Executive Engineer  
Jal Shakti Division  
Thudh

No.CXII-1/Vol-VI/ 164-63  
Forest Department, Himachal Pradesh.

Dated D/shala the, 07-06-2014

From:

CF Dharamshala

To: All DFOs.

Subject: -

**Compounding of forest offences under Section 68 of Indian Forest Act, XVI of 1927.**

Memo:

In exercise of the powers vested in me vide Additional Chief Secretary Forest to the Govt. of HP Notification. No. FFE-B-A(3)-3/2010 dated 05.05.2010 and keeping in view the discussions held with the DFOs/ACF of Dharamshala Circle on 05.06.2014 the rates of compensation, for release of tools and value of forest produce as applicable to Dharamshala Forest Circle is hereby fixed as under :-

These rates will apply to all damage reports issued after 1<sup>st</sup> July 2014 till the same are further revised.

**IN APPLYING THESE RATES, THE FOLLOWING POINTS SHOULD BE KEPT IN VIEW: -**

**1. Cases not to be compounded:**

- i) Where value of forest produce is more than 2 lakhs
- ii) Illicit transport of resin, timber, Katha and Bamboo
- iii) Cases of habitual offenders (i.e. for more than one offence during the year)
- iv) Encroachment of forest land
- v) Unaccounted timber, resin, Katha in the possession of an individual/right holder/saw miller
- vi) Illegal establishment/running of depot/saw mill
- vii) Deliberate causing of forest fires
- viii) Illegal purchase and sale of timber
- ix) Cases under Sec 62 & 63 IFA 1927 such as shifting/uprooting/intentionally damaging the forest boundary pillars
- x) Defacing of hammer marks; and
- xi) Violation of the stipulations imposed by GOI while granting permission under the provisions of Forest Conservation Act 1980 and rules framed there under

## 4. Cases which may be compounded

- i) Forest offence cases of right holders in the following circumstances
  - a) Illicit felling of trees (petty in nature, and the amount involved is less than Rs two lakhs) to meet the bonafide domestic requirements
  - b) No case of petty forest offences involving illicit felling shall be compounded until an enquiry and investigation is held by an officer not below the rank of forest ranger
  - c) Weak cases lacking in evidence and subsequently rendered unfit for challan shall be compounded after examination by DFO on the advice of concerned DA. Where there is difference of opinion between the DFO and DA, the CFs decision there on shall be final.
- ii) Illicit lopping by right holders
- iii) Illicit grazing
- iv) the cases of violation of LPA is to be compounded only where no element of trade is involved and where the trees felled from private land is more than the limit prescribed and such unauthorized felling is for domestic use only.
- v) In all cases to be compounded under IFA 1927, in addition to the acceptance of compensation as per provisions of the said Act, the case property shall not be released after charging value thereof at the market rate.
- vi) In cases to be compounded under LPA only compensation is to be charged and no value to be charged for the release of the property.
- vii) Double rates shall be charged both for compensation and release of property
  - a) Where offence is committed before sun rise and after sun set
  - b) Where offence is committed in a Reserve Forest
  - c) Where resistance is offered at the time of detection of offence;
  - d) Where compounding of offence is done with the permission of the court where the matter is pending for adjudication;
  - e) Unauthorized uprooting of stumps of all species; and
  - f) Offence committed in plantation or regeneration area.
- viii) Forest offences relating to unavoidable damages caused by the Companies Or Corporate Bodies shall be compounded after ascertaining by an officer not below the rank of Divisional Forest Officer, that the damage is unavoidable.
- ix) Forest Offences relating to avoidable damages upto Rs. 2 lacs caused by the Companies or Corporate Bodies shall be compounded after realizing value of the forest produce and compensation at the double rates.

Explanation: - 1. 'Avoidable damage' means the damage which can be avoided by taking reasonable humanly or mechanical precaution.

2. 'Unavoidable damage' means the damage which cannot be avoided even by taking reasonable humanly or mechanical precaution.

**3. Cases to be taken to Courts by the Forest Department :-**

The following cases shall be taken to courts by the department and defended through District Attorneys:

- (i) Cases not liable to be compounded as detailed at Para 1 of this order;
- (ii) Where offender refuses to compound the offence;
- (iii) Where the value of the produce involved is between rupees two lacs and rupees ten lakhs; and
- (iv) Cases of avoidable damages caused by the Companies/Corporate Bodies involving amount more than Rs. 2 lacs and upto Rs. 10 lacs.

**4. Cases to be registered with Police :-**

The following types of cases shall be registered with the Police by the department, in cases of

- (i) Forest offence cases where the value of produce is more than rupees 10 lacs
- (ii) Cases relating to area where Indian Forest Act, 1927 and Rules framed there under are not applicable or there are no special rules under which prosecution is possible.
- (iii) Where Divisional Forest Officer concerned considers that Police rather than Forest department may deal with the matter to have deterrent effect. In all these cases, previous sanction of Conservator of Forests shall be obtained.
- (iv) When encroachment is detected on forest land, action for removal of such encroachment shall be initiated under the Himachal Pradesh Public Premises and (Land eviction and Rent Recovery) Act, 1971 and also action for committing forest offence by the encroacher shall be initiated under the Indian Forest Act, 1927.

FIR under various provision of Indian Penal Code shall be registered with Police in case:-

- (i) boundary pillars have been tampered with;
- (ii) permanent structure has been made;
- (iii) area encroached is more than 10 bighas;
- (iv) offence of encroachment is committed repeatedly;
- (v) There is encroachment within the Protected Areas Network (PAN) i.e. in a Wildlife Sanctuaries of National Park.
- (vi) The cases involving avoidable damage exceeding rupees 10 lacs caused by the Companies or Corporate Bodies.
- (vii) In addition to the above the cases of illicit felling where the offender is not known, the case will be registered with the Police.

**5. The powers for fixing of rates of compensation, value of forest produce, implements and review of damage reports shall be as under:-**

- (i) The value of forest produce to be charged will be determined at the market value as fixed by the Principal Chief Conservator of Forests every year. The value of minor forest produce shall be the

market value prevalent at that time to be fixed by the Conservator of Forests.

- (ii) All the damage reports shall be dealt with and reviewed at the range level for compounding and prosecution on monthly basis and report in this respect shall be sent to the Divisional Forest Officer.

### SCHEDULE OF SANCTIONED RATES OF COMPENSATION FOR COMPOUNDING FOREST OFFENCES UNDER SECTION 68 OF INDIAN FOREST ACT, 1927

#### 1. Illicit felling and girdling of trees to death: -

Sl.No.	Species	Class	Compensation (Rs.)	Value of Forest Produce (Rs.)
1.	Deodar, Kail, Taxus baccata (Rakhal)	Below V	30/-	500/-
		V & IV	50/-	As per prevailing market rate.
		III	50/-	
		IIA, IIB	50/-	
		IA & above	50/-	
Fir, Chil, Spruce,		Below V	25/-	100/-
		V & IV	30/-	As per prevailing market rate.
		III	40/-	
		IIA, IIB	50/-	
		IA & above	50/-	
2.	Oaks (Ban), Mohru, Kharsu etc.	Below V	30/-	100/-
		V & IV	50/-	As per prevailing market rate.
		III	50/-	
		IIA, IIB	50/-	
		IA & above	50/-	
3.	Shisham, Walnut, Boxwood, Ash, Maple, Khirk, Alsan, Sal, Sandal wood	Below V	30/-	100/-
		V & IV	40/-	As per prevailing market rate.
		III	50/-	
		IIA, IIB	50/-	
		IA & above	50/-	
4	Mango, Khirk, Rarh (Ficus), Cherry, Jamun, Siris, Ohi, Harar, Behra, Amla, Duri, Tun and all other Misc broad leaved trees	Below V	30/-	40/-
		V & IV	40/-	As per prevailing market rate.
		III	50/-	
		IIA, IIB	50/-	
		IA & above	50/-	

5.	Willow, Safeda, Poplar, Chhal	Below V	25/-	As per prevailing market rate.
		V & IV	40/-	
		III	50/-	
		IIA, IIB	50/-	
		IA & above	50/-	
6.	Khair	Below V	50/-	As per prevailing market rate.
		V & IV	50/-	
		III & above	50/-	

### 7. Bamboos:

Bamboo	Compensation (Rs.)	PFP (Rs.)
Maggar	30/- each	80/- each
Other bamboos	20/- each	40/- each
Nargal	50 per bundle	250/- Per bundle of 100 sticks

### II. Medicinal Herbs/rare plants:

Unauthorized extraction/collection and sale of herbs/material with medicinal value will be charged as follows: -

0	Name of Produce	Compensation	Value of produce to be charged
1	Walnut bark	50/- per case	To be fixed by Conservator of Forest from time to time on the recommendation of DFOs
2	Medicinal herbs	50/- per case	
3	Berberis roots	10/- per kg.	

### III Resin Tapping:

0.		Penalty	Value of Produce
1.	Setting of crop without permission ie. Debarking & marking	Rs.30/- per tree	-
2.	Unauthorized resin tapping in private land.	50/- per tree	Resin to be seized and released on realization of market value
3.	Illicit resin tapping in Govt. forest	50/- per tree	Rs. 100/- per blaze, tools & resin to be seized and confiscated to Govt
4.	Number of rills from 33-40	Rs. 30/- per blaze	
5.	Number of rills more than 40	Rs. 30/- per rill	
6.	Depth of rill more than 4 mm	Rs. 10/- per defect.	

7.	Width of blazes more than 20 Cm	Rs. 10/- per defect.	
8.	Distance below rill less than 5 mm	Rs. 10/- per defect.	
9.	Acid concentration higher than prescribed.	Rs. 50/- per blaze	
10.	Using knife without guide	Rs. 10/- per blaze.	
11.	Setting of blaze not above the blaze of last year	Rs. 10/- per blaze.	
12.	Setting of blaze without frame	Rs. 10/- per blaze.	
13.	Setting of blaze without keeping space of 7-5 cm from the adjacent blaze	Rs. 10/- per blaze.	
14.	Storing of resin outside the approved depot	Rs. 50/- per tin	
15.	Storing of resin tins at registered depot without entry into the depot register	Rs. 50/- per tin, un accounted resin to be confiscated to the State after investigation by the RO concerned.	
16.	Illegal possession of drift/waif wood (Raw/Converted with the intention of sale or for construction purpose)	Rs. 50/- per drift wood piece, and released after realising market value	
17.	Dragging of timber inside forest/Shamlat	Rs. 25/- per scant/gola.	-
18.	Carriage of timber without hammer mark	Rs. 30/- per scant	-
19.	Carriage of timber from the forest beyond permission period	Rs. 50/- per scant	-
20.	Non removal of Cup & Lip from the trees after extraction is complete	5/- per tree	Disposed off suitably

**IX. Illicit lopping of trees/cutting of fuelwood:**

	Particulars	Compensation	Price
a)	Per head load	20/-	20/-
b)	Per mule load	50/-	40/-
c)	Per Cycle load	35/-	40/-
d)	Per trolley tractor load, tempo	50/-	1500/-

e)	Per truck load	50/-	2500/-
f)	Car /Jeep/Pickup van / Auto Riksha	50/-	1000/-
g)	Motor cycle/scooter/Rickshaw	50/-	100/-

**X Illicit grazing (For the Right Holders)**

	Particulars	Compensation (Rs.)	Price (Rs.)
A.	Cow/Ox	30/-	20/- per plant damaged.
B.	Buffalo	50/-	-do-
C.	Goat	40/-	-do-
D.	Sheep	30/-	-do-
E.	Mule/Horse/Donkey	50/-	-do-

**Note:** - 1. Half the rate will be charged for calves/kids/pony.  
2. For non right holders and migratory graziers double the rates as applicable to right holders in closed areas will be charged. For other areas, same rates as prescribed to right holders in closed areas will be charged.

**XI Miscellaneous Offences:**

Sl.No.	Particulars	Compensation (Rs.)	Price (Rs.)
a.	Removal/damage of fence posts from plantation areas	40/-	Wooden=35/- RCC=250/- per fence post
b.	Removal/damage of B/Wire fencing per running meter	30/-	Actual value at the time of offence
c.	Damage to plants in nursery	5/- per plant	10/- per plant
d.	Damage to plants in plantation area/ natural forest	10/- per plant	Rs 20/-Up to 2 years Rs 50/- for >2 years
e.	Late renewal of saw mills/ furniture units/depots	Rs. 100/- per month	
f.	Non maintenance of proper records of saw mill/registered depots	500/- per instance	
g.	Running Katha Bhatti without permission	Katha to be confiscated and legal action to be initiated	
h.	Dumping of excavated material/muck/debris	Rs 50/-	Rs. 50/- per Sq m/ Rs 250/--cum whichever is more and value of forest produce damaged if any.

(ii)	Dumping of Municipality/ House/Hospital/Industry garbage/ waste.	Rs. 50/-	Rs 500/-cum and value of forest produce damaged if any.
i.	JCB for illegal entry in the Forest		500/- per entry if no violation has been effected
j.	Removal of sand/stones/bazari without permission	50/-	Stone 700/- Cum Bazari 700/- Cum Sand 500/- per cum
k.	Sand per mule load	50/- per mule	70/- per mule
l.	Extraction of slates	Rs. 5/- per slate	Small 7/- Medium 15/- Large 25/-
m.	Installation of Charcoal Bhatti in private land without permission for sale	500/- per Bhatti	Produce to be confiscated and Bhatti to be dismantled
n.	Misuse of TD timber, Barter/Sale/used for the purpose than depicted at the time of submitting application	To be dealt as per the New TD Policy circulated by the Himachal Pradesh Government	
o.	Anchoring of sign boards on trees/fixing of hoarding (s)	50/- per board.	Board to be released on realization of value of Rs 500/- (small) and Rs 1000/- (Big)
p.	Breaking of land /digging of soil	50/-	Rs. 50/- per Sq m/ Rs 250/-cum whichever is more and value of forest produce damaged if any.

## XII Release of tools and Vehicles:

Tools and vehicle shall be released only in cases other than illicit transport of Resin, Timber and Katha .

Sl.No.	Particulars	(Rs.)
1.	Power chain saw	1000/-
2.	Cross cut saw with frame	150/-
3.	Hand saw	50/-
4.	Axe	40/-
5.	Drat	30/-
6.	Darati	25/-
7.	Hammer	15/-
8.	Sledge hammer	40/-
9.	Chisels	20/-
10.	Rope	10/-
11.	Hand driven rehri	50/-
12.	Jumper	50/-

13.	Kilta	20/-
14.	Addu	10/-
15.	Stone dresser	30/-
16.	Pick axe	35/-
17.	Pharwas/Kassi/Shovels	20/-
18.	Wedges	15/-
19.	Katha Handi	100/-
20.	File (metallic)	30/-
21.	Mule/Donkey/Horse/camel etc.,	200/-
22.	Jeep/Van/other light Vehicle	2000/-
23.	Tractor/Wagon/Trolley/Compressor	2500/-
24.	Tempo	5000/-
25.	Truck	10,000/-
26.	Three Wheelers	750/-
27.	Bullock cart	600/-
28.	Motor cycle/scooter/Rickshaw	500/-
29.	Bycycle	100/-
30.	JCB/Dozers	15,000/-

Where a forest offence believed to have been committed in respect of timber (excluding fuelwood) resin, khair wood and katha, which is the property of the State Govt., the officer seizing the property under sub Section (1) of Section 52A of IFA, 1927 shall without any unreasonable delay, produce it together with all tools ropes, chains, boat or vehicles etc. used in committing such offence before an Authorized Officer under Section 52(A) of the Indian Forest HP (2<sup>nd</sup> Amendment) Act, 1991.

Shooting and hunting is completely banned under Section 9 of Wild Life Protection Act, 1972. Hence all such cases are to be registered with police under Wild Life Protection Act, 1972. The vehicles, vessels, weapons etc. used for committing an offence under the Act shall be seized and becomes Govt. property. The arms and ammunition if any seized in preventing the offenders from committing an offence under this Act, the same shall be released after realizing the following amount as compensation only outside the wildlife zone: -

	Particulars	(Rs.)
a)	Double Barrel Gun	2500/-
b)	Single Barrel Gun	1500/-
c)	Rifle	1500/-
d)	Torch (used to aid hunting)	200/-
e)	Khukhri /Knife	35/-
f)	Laying of trap (s) , Birds/Animals	200/- & 500/-
g)	Vehicle used in wildlife offence	5000/-

Animals/Trophies, skins and bones should be confiscated to the Govt. to be disposed off as per the directions of the Govt.

XII

Offences in Private land:

All the offences regarding felling of trees from private lands, preparation of charcoal should be dealt with under HP LPA, 1978 and rule made there under and if it is in violation of the said Act, compensation not more than Rs. 500/- shall be realized from the offender for each case and involves felling of large number of trees, the case should be challaned in the Court of Law/Registered with Police.

Note: -

The uprooting of Khair stumps of marked trees will be charged @ Rs. 150/- per stump as compensation and Rs. 200/- as value of a stump, uprooting of stumps of unmarked Khair tree will be charged @ Rs. 250/- per stump as compensation and Rs. 1000/- and Rs. 2000/- per quintal of khair wood and Khair heart wood as value of forest produce respectively for both Govt. and Private areas.

\* Note: - Sale Tax/VAT will be charged extra as per prevalent rate at the time of offence.

Conservator of Forests  
Dharamshala Circle, HP

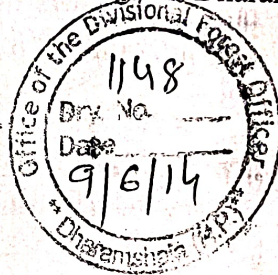
Endst.No. \_\_\_\_\_ / Dated D/shala the,

Copy is forwarded for information and necessary action to:-

1. Pr.CCF HP Shimla-2
2. Addl. CCF (WP) and Settlement Mandi.
3. CCF (WL) North, Dharamshala
4. AG HP Shimla-3 for information.
5. All CCs/CFs and DFOs (T) & (WL) in HP.
6. DC Kangra at Dharamshala
7. DPRO Kangra at Dharamshala.

Camp/misc/DP

S.A.  
7/6



Conservator of Forests  
Dharamshala Circle, HP

Endst. No. / - 650-55

Dated / - 10/6/14

- i) Copy is forwarded to all HDs for necessary action. They are directed to apply the rates after 1st July 2014.
  - ii) g/c Sale Section for necessary action.
- D.F.O. Dharamshala.

OFFICE OF DEPUTY CONSERVATOR OF FORESTS,  
PALAMPUR FOREST DIVISION, PALAMPUR, HP 176061  
Phone 01894-232630, Fax No.01894-232762 E-mail-dfoplphp@gmail.com

From: No./Sale/C.VII.4/ PLP/4251/G  
Dy Conservator of Forests,  
Palampur Forest Division,  
Palampur.

Dated 20.03.2025

To: ✓ Area Secretary,  
Radha Swamy Satsang Beas,  
Parour, Distt. Kangra HP.

Subject: **Regarding felling of trees: In Mohal Balla Tehsil Palampur.**

Sir,

Kindly refer to your office letter No.250174 dated 10.02.2025 on the subject cited above.

2. As per Range Forest Officer Palampur recommendation the conditional permission for felling of following different species/classwise trees which are coming in development of their own area in mohal Balla Sub Tehsils Sulah Distt. Kangra HP is hereby accorded.

KhasraNo.	Species	V	IV	III	Total	Volume m3
653	Simbal	1	0	0	1	0.028
645	Silveoak/Guban/ khirak	2	0	1	3	0.622
569	Tramble/oie	1	2	0	3	0.31
581	Biyul/Tramble /Khirak/	1	2	0	3	0.31
336	Khirak	1	1	0	2	0.169
358	Khirak/ Jamum	1	1	1	3	0.735
	<b>Total</b>	<b>7</b>	<b>6</b>	<b>2</b>	<b>15</b>	<b>2.174</b>

3. As per revenue record, the owner of the land in question from where trees are proposed for felling as per given note in Jamabandi 2018-19 is "Radha Swami Satsung Beas" in Mohal Balla Sub Tehsil Sullah.

The Range Forest Officer, Palampur shall ensure the following before handing over the trees to land owner/ applicant.

- i The said land does not violate the orders/provisions of Hon'ble Subreme Court dated 12.12.1996 in CWP No. 2021995.
- ii The land wherein the trees are required to be felled contains only sporadic growth of trees. Sporadic growth here means in a small cluster of trees scattered along the landscape where in each lcluster does not have more than 20-40 trees in a compact wooded block and regeneration below poole stage have not been counted for the purpose.
- iii The land in question does not fall under the category of "earlier forest land" and revenue entries have not been changed from forest land to present category and that forest land enteries have not been deleted/alterd.
- iv The trees shall be felled in presence of forest Department representative.
- v The Forest produce should not be sold should be use by them foru their own purpose only.

Dy. Conservator of Forests,  
Palampur Forest Division,  
Palampur

Endst.No.C.VII.4/PLP/4152/G

Dated Palampur, the 20.03.2025

Copy is forwarded to Range Forest Officer for information and further necessary action at your end..

Dy. Conservator of forests,  
Palampur Forest Division,  
Palampur.

रिपोर्ट बुक नं० 835  
सरकार बजरीयातन विभागा बनाम लशमौर सिंग S10 बल्द  
जात साकिन पशौर परगना पशौर

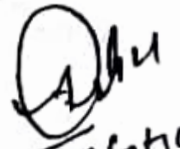
जुर्म विना अनुमति के 04/II-2110  
जनाबयाली, भूमि वृज कटान Panna IV-4110  
(टी.गडन) 12/II-4110  
Khar IV-5110

आज मुवरखा व०फ०अ०या०समुद्र सन् २०२५  
०७-०६-२०२५

बवक्त दिन निजि भूमि जंगल दरंग की गश्त की गई  
(धारण) मध्य, गंज  
Khar No (966, 967, 968, 970, 972, 975, 979, 981, 983, 986, 989, 992, 1001)

और मुफसला जैल नुकसान पाया :  
दौराना गश्त करते हुए पाया गया कि निजि भूमि से अपराधी वृजा मुलजिम नं० विना अनुमति के काटे हुए पारु गुरु। दानवीन करने पर अपराधी का पता लगा। अपराधी ने जुर्म स्वीकार किया और मुफसला देने का वादा है।  
नोट: रिपोर्ट आगामी कार्रवाई हेतु मिला में प्रेषित है।

मौका पर गिरफ्तार हुआ। मुवरखा सन् २०२५

  
हस्ताक्षर रिपोर्ट कुनिन्दा।

835

रिपोर्ट बुक नं० C/O Radha Swami, Sarason रिपोर्ट नं०  
सरकार बजरिया टन बनाम मुंशी राम S/O विद्या बल्द  
जात विभाग साकिन सैदल परगना

(द्विगणित) विना अनुमती  
जुर्म (नेति शुक्ति  
धर कटान)

जनाबयाली, ज०प०छ० पाराप्रपुर

2 No  
1 No  
1 No  
1 No  
1 No  
1 No

आज मुवरखा 11-07-2024 सन् 2024

बवक्त पिन जंगल की गश्त की गई

(पाराप्रपुर) मध्य (आँखा)  
(966, 967, 968, 970, 972, 975, 979  
981, 983, 986, 989, 992 51000)

और मुफसला जैल नुकसान पाया :

दोबाना गश्त करती हुई पाया  
(पाराप्रपुर)

मुलजिम नं० गया की निजि भूमि पर म (उपरान्त  
पेड़) विना अनुमति के पेड़ काटे हुए पाए  
गए; क्षतिग्रहीत करती पर क्षतिग्रहीत का  
पता नहीं; क्षतिग्रहीत के मुर्म स्वच्छता किया  
और नुकसान देने का साबित है.

मौका पर गिरफ्तार हुआ।

मुवरखा सन् 2024

*(Signature)*  
रिपोर्ट कुनिन्दा

हस्ताक्षर रिपोर्ट कुनिन्दा।

568  
288

# महकमा जंगल हिमाचल प्रदेश

C/o Radha swami satsang Parour

रिपोर्ट बुक नं० 83 1/2

085

रिपोर्ट नं०

सरकार बजरिया

बनाम मन्त्री राध (राधा राधा)

रैत 21

जात राधियुत

साकिन वलनाम

बल्द वलनाम

परगना

जुर्म विना अनुमति के निम्न श्रुति के द्वारा

जनाबयाली, व० प० अ० पालगपुर!

(1) Oh 1/2 C = 2 Hc

(2) Khink 1/2 C = 2 Hc

(3) Ch 1/2 C = 2 Hc

(4) Biyal 1/2 C = 2 Hc

(5) Darnal 1/2 C = 2 Hc

आज मुवरखा 10-2-2025

7000 = 10 Hc

बवक्त दिन

निम्न श्रुति मराल वल्ला

जंगल

की गश्त की गई

Kashyap No -> 643, 653, 645, 569, 581

और मुफसला जैल नुकसान पाया : दोनो गश्त करते हुए पाया गया कि निम्न श्रुति मराल वल्ला ने उपरोक्त 2000 रु में उपरोक्त पेड विना अनुमति के बाटे मुलजिम नं० द्वारा पाए गये। धाजवीन करने पर अपराधी का पता चला। अपराधी ने अपना जुर्म इन्काल किया। व मुकदमा देने को राजागद दुका। अतः रिपोर्ट आगामी कार्रवाई हेतु जंगल की रकबा में उल्लूत है।

मौका पर गिरफ्तार हुआ।

मुवरखा

सन् २०

Tree 10x200 = 2000 Rs.  
Comp = 2000 — 0

हस्ताक्षर रिपोर्ट कुनिन्दा।

579  
**महकमा जंगल हिमाचल प्रदेश**

C/o Radha swami satsang Parour

रिपोर्ट बुक नं० 83 1/2

085

सरकार बजरिया

बनाम मन्त्री राध (राधा राधा)

रिपोर्ट नं०

रैवत 21

जात 21/1/21

साकिन वलनाम

बल्द वलनाम

परगना

जुर्म विना अनुमति के निनि श्रुति के दुर्घटना

जनाबयाली, व० प० अ० पालगपुर!

(1) Oh 1/2 C = 2 Hc

(2) Kwik 1/2 C = 2 Hc

(3) Ch 1/2 C = 2 Hc

(4) Biyul 1/2 C = 2 Hc

(5) Dammul 1/2 C = 2 Hc

78 Hc = 10 Hc

आज मुवरखा 10-2-2025

बवक्त दिन

निनि श्रुति मटाल वल्ला

जंगल

की गश्त की गई

Kashyap No -> 643, 653, 645, 569, 581

और मुफसला जैल नुकसान पाया : दोनो गश्त करते हुए पाया गया कि निनि श्रुति मटाल वल्ला में उपरोक्त 2000 रूप में उपरोक्त पेड विना अनुमति के बाटे मुलजिम नं० हुए पाये गये। धाजवीन करने पर अपराधी का पता चला। अपराधी ने अपना जुर्म इस्वाल् किया। व मुकदमा देने को राजागद दुका। अतः रिपोर्ट आगामी कार्रवाई हेतु जंगल की रक्षे के अन्तर्ग

मौका पर गिरफ्तार हुआ।

मुवरखा

सन् २०

Tree 10x200 = 2000 RS.  
 लागत = 2000 - 10

हस्ताक्षर रिपोर्ट कुनिन्दा।













(Authoritative English Text of this Department Order No. FFE-B-A(3)-5/2020- dated 4<sup>th</sup> January, 2025 as required under Clause (3) of Article 348 of the Constitution of India)

**Government of Himachal Pradesh  
Department of Forest**

No. FFE-B-A(3)-5/2020- Dated Shimla, the 4<sup>th</sup> January, 2025

**ORDER**

Whereas, the Governor of Himachal Pradesh, in exercise of the powers conferred by section 4 read with section 7 of the Himachal Pradesh Land Preservation Act, 1978, had issued Order No. FFE-B-A(3)-4/99, dated 10.09.2002 for temporarily regulating, restricting and prohibiting throughout the areas in Himachal Pradesh (Except the areas falling within the limits of Municipal Corporation, Municipal Councils, Nagar Panchayats and Cantonment Boards) as specified in Schedule appended to the said order, the acts specified therein for a period of 30 years from the publication of the said order in Rajpatra, Himachal Pradesh and the said order was published in the Rajpatra, Himachal Pradesh dated 4<sup>th</sup> October, 2002;

And whereas, vide order No. FFE-B-A(3)-1/2017, dated 8<sup>th</sup> February, 2021, some provisions of para-1 of the above orders were amended;

And whereas, vide Order No. FFE-B-A(3)-5/2020 dated 28<sup>th</sup> August, 2023, further amendments were made in the Order No. FFE-B-A(3)-1/2017, dated 8<sup>th</sup> February, 2021;

And, whereas, the State Government after due inquiry is satisfied that it is necessary and expedient to modify the said orders dated 10-09-2002, 8<sup>th</sup> February, 2021 and 28<sup>th</sup> August, 2023 in the interest of maintenance of ecology, forest and wild life conservation and for preventing the exploitation of farmers;

Now, therefore, in exercise of powers conferred by section 4 read with section 7 of the Act *ibid* the Governor of Himachal Pradesh is pleased to make the following amendments in the said orders namely;

**AMENDMENTS**

**Amendment of Para 1.** for Para 1 of the order dated 10<sup>th</sup> September, 2002, the following shall be substituted, namely:-

“1. the cutting of trees or timber and removal thereof in such areas shall be prohibited except for the following species of trees:

<b>Sr.No.</b>	<b>Local Name of Species</b>	<b>Botanical Name of Species</b>
1	Safeda	Eucalyptus species
2	Poplar	Populus deltoids

- |    |   |  |
|----|---|--|
| 3. | Bamboo culms/ Lathi<br>bans/ Maggar/ Dharainch/<br>Bans | Dendrocalamusstrictus/<br>Dendrocalamushamiltonii/<br>Bambusanutans/Bambusa bambos |
|----|---|--|

Provided that there will be no prohibition or restrictions on the number of trees to be felled for the purpose of bonafide domestic uses of fodder and fuel:

**Provided further** that the owners may, for their bonafide domestic and agricultural use, fell up to three trees each year without permission. Any felling of more than three trees requires written permission from the competent authority, i.e., the Divisional Forest Officer concerned:

**Provided also** that trees of Khair shall be felled for sale in accordance with the ten-year felling programme, which may be framed by the officers of the Forest Department and approved by the State Government. The trees shall only be felled after obtaining permission from the following authorities:-

<b>Sr. No.</b>	<b>Number of Trees</b>	<b>Competent Authority</b>
1	Upto 200 trees in a year	Divisional Forest Officer
2	Upto 300 trees in a year	Chief Conservator/Conservator of Forests
3	Upto 400 trees in a year	Principal Chief Conservator of Forests ( HoFF).
4	Above 400 trees in a year	Himachal Pradesh Government.

**Note:** The felling of trees for sale in respect of other species shall be permitted by the Principal Chief Conservator of Forests (HoFF), provided that the process of demarcation/markings of trees was completed under the ten-year felling programme before the issuance of the said amended order of 2025.

**Provided also** that any person felling trees, either for domestic, agricultural use, or for sale, shall be required to plant at least three trees for each tree felled. If a fruit orchard is planted in such areas, it shall be done according to the norms laid down by the Horticulture Department of Himachal Pradesh for the complete stocking of the area;.

By Order,

Kamlesh Kumar Pant, IAS  
Addl. Chief Secretary (Forest) to the  
Government of Himachal

HIMACHAL PRADESH  
JAL SHAKTI VIBHAG

NO. EE-JSD-THL-WA-I (Tender)/2025-26-7902-8  
To,

Dated:- 14.10.25

Sh. Sandeep Jamwal Govt Cont .  
VPO Duhak Tehsil Thural.  
District Kangra ( HP )

Subject:-

**RRD to LWSS Jharet Rajhoon in Tehsil Palampur Distt Kangra. (H.P.)  
(SH:- Change of alignment of gravity main 150mm dia from RD 5400 to  
RD 5995 near Ghanetta along tahal Khad) under Section Jharet**

Sir,

Your offline item rate tender dated **06.10.2025** and further negotiation held in this office. The subject cited work is hereby accepted by the undersigned on behalf of the Governor of Himachal Pradesh amounting to **Rs 449078/- (Rupee Four Lac Forty Nine Thousand & Seventy Eight only)** as per rates mentioned in the revised schedule of quantity attached:-

1. The work will be executed as per revised schedule of quantity and to the entire satisfaction of the Engineer-in-Charge.
2. The written undertaking/Negotiation given by you shall form part and parcel of contract agreement.
3. The terms and conditions of the approved DNIT will become a part and parcel of the contract agreement. The other terms and condition as well as specifications and norms mentioned in the revised schedule of quantity will also be become a part and parcel of the contact agreement.
4. The time allowed for the completion of above work is **Three Months** which shall be reckoned from fifteenth day from the date of issue of this award letter.

You are requested to contact the Assistant Engineer JSV Sub- Division **Dheera** to start the work immediately and also attend this office on any working day within week's time positively to sign contract agreement. Please note that no payment will be made to you until & unless the agreement is signed by you.

DA:- Revised schedule of quantity.

Yours Faithfully,

Executive Engineer,  
Jal Shakti Division,  
Thural.

**COPY OF ABOVE IS FORWARDED TO THE FOLLOWING FOR INFORMATION:-**

- 1.The Superintending Engineer JSV Circle Dharamshala.
- 2.The Assistant Engineer JSV Sub- Division **Dheera**.
- 3.Drawing Branch.
- 4.Agreement.
- 5.Labour Inspector Palampur.
- 6.Income tax officer Palampur.

Executive Engineer,  
Jal Shakti Division,  
Thural.

## REVISED SCHEDULE OF QUANTITY

Name of Work:- Restoration of Rain Damages to LWSS Jharet Rajhoon in Tehsil Palampur Distt. Kangra (H.P)  
 (SH:- Change of alignment of Gravity main 150mm dia from RD 5400 to RD 5995 near Ghanetta along Tahal Khad) Under section Jharet

Tendered Money:- Rs. 449078.00  
 Estimated Cost:- Rs 497720.00

Earnest Money:- Rs. 9954.00  
 Time:- Three months.

S.No.	Description of item.	Quantity		Rate in Figures	Words	Unit	Amount	
1	Excavation in foundation, trenches in earth all kinds of soil such as pick, jumper work, saturated soil chiseling soft/hardrock or by chiseling soft or hard rock (where blasting is prohibited) in all leads and lifts including trimming/ chiselling of sides and bed stacking the excavated soil clear from the edge of excavation and returning the excavated soil after completion of work in 15 cm layer when required into plinth sides of foundation etc consolidating each deposited layer by ramming and watering and then disposing of all surplus excavated soil complete in all respect as per direction of Engineer in Charge.	312.38	Cum	390.00	Rupees Three Hundred & Ninety Only	P/Cum	121828.00	
2	Laying, jointing & testing of GI flanged pipes excluding cost of flanged bends of all degrees conforming to IS/ISO 3183-2007 Grade C 210 or A as per dimensions weight and test pressure mentioned below in random length of 4m - 6m. The M.S flanges are to be provided 1% of total joints as per table below conforming to IS 6392-1971 (latest upto date amendments) and welding of flanges with pipes as per IS 816-1965 with a electrode as per IS: 814-1967 including required Nos. and size of M.S nut and bolt as per IS: 1369-1967 and compressed asbestos fiber jointing gaskets sheet not less than 3mm thick as per IS 2712-1965 & 909 but welded joints by considering minimum three layers. The welding of flanges to be done on both faces - two layers on outer face + one layer on inner face to make the joints leak proof and to the entire satisfaction of Engineer-in-Charge. The laying of pipes should be confirmed to IS 5822-1994 (earth work in trenches. MS flanges and butt welded joint to be measured and paid for separately). The pipe shall have zinc coating as per IS: 4736 in factory latest with upto date amendments (150 mm dia)	595.00	Rmt.	550.00	Rupees Five Hundred & Fifty Only	P/Rmt.	327250.00	
Rupees Four Lakh Fourty Nine Thousand & Seventy Eight Only							Total	449078.00

## TERMS AND CONDITIONS

- The work shall be carried out as per HPPWD, JSV specification and to the entire satisfaction of the Engineer-in-charge
- Security Income tax Sale tax, GST and surcharge as applicable under various clause of form PW 6 & 8 will be deducted from the each running bill of the contractor
- Final payment shall be released after successful testing of work.
- Nothing shall be paid for rejected material/work.
- The rate shall be written both in figure and words.
- No Deviation/substitution will be allowed without the prior permission of the undersigned.
- The GMS pipe issued to the contractor free of cost at Divisional Store at Sai
- The pipe shall be buried 70 CM Below and ground level upto 50mm dia and 90 CM below the ground level above 50mm dia
- Other wise no payment to be made in any case to the contractor.

Executive Engineer  
 Jai Shakti Division  
 Thura

No : JSV/DHEERA/NGT Case /2026-27:- 75

Dated: 09-04-2026

To


**The Executive Engineer,  
HPJSV Division, Thural**

Subject: - **Original Application No. 461/2025 titled as Ms. Seema Kumari  
Pradhan, Gram Panchayat Ghaneta & Ors. v/s State of H.P.**

Reference:- Your Office Letter Number EE/JSD/THL/WA-II/Rep-10/2026- 115 dated 01-04-2026

As per subject cited above, it is submitted that the original water way or layout of the stream i.e. Tahal Khad has been studied in reference with Google earth Imagery. The brief inspection report as per inspection held on dated 07-04-2026 and as study in reference to Google earth Imagery, regarding water way of the stream and alteration made has been attached herewith for the favour of further necessary action at your end please.

DA: 1 No. Brief inspection Report.  
Pre-Google Earth Imagery 12-05-2022  
Post-Google Earth Imagery 03-08-2025

  
**Assistant Engineer**  
**HPJSV Sub-Division, Dheera**

Himachal Pradesh  
Jal Shakti Vibhag

**BRIEF INSPECTION REPORT**

As per joint field inspection on dated 07-04-2026 in the matter of OA No. 461/2025 Ms Seema Kumari, Pradhan, GP Ghanetta & Ors vs State of HP & Ors in Compliance to Executive Engineer JSV Division Thural office letter number EE/JSD/THL/WA-II/Rep-10/2026- 115 dated 01-04-2026, the following primary findings were observed at site:-

The stream layout of the Khad has been studied in reference to Google earth Imagery of 2022 and 2025.

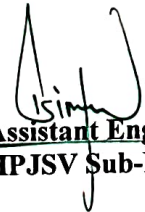
Pre- Date of Imagery 12-05-2022 32°04'43.19" N, 76°26'33.89" E (Attached)

Post- Date of Imagery 03-08-2025 32°04'44.20" N, 76°26'33.02" E (Attached)

It has been observed from the Imagery that there is no significant change in the stream layout and water way as per Pre and Post Imagery. Further it is submitted that while inspection on 07-04-2026, there is no significant changes or alteration were observed in the water way of the stream.

Dated :- 09-04-2026.

  
TE

  
Assistant Engineer  
HPJSV Sub-Division Dheera



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**Advance Copy of the Reply being filed on behalf of Respondent No. 4 in OA No. 461 of 2025 before NGT- (Originally Seema Kumari v. State of HP)**

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Petit Juris, Advocates and Legal Consultants &lt;rk@petitjuris.in&gt;

14 April 2026 at 22:30

To: envsecy-hp@nic.in, dc-kan-hp@nic.in, mspcb-hp@nic.in, pccfwl-hp@nic.in

**Petit Juris**Advocate & Legal Consultant

Office – #34-D, 3E Block, Bungalow Plot, NIT Faridabad 121001 (Haryana) Delhi NCR Ph. : 01294874334

Cubicle – 122, Block 'D', Admin. Office Complex, Supreme Court of India, New Delhi 110001

Chamber – No. 150, Patiala House, New Delhi 110001 Ph. : 0-8800498585

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Sir/Madam,

Attached herewith please find enclosed a complete scanned advance copy of the Reply being filed on behalf of the Respondent No. 4 i.e. Radha Soami Satsang Beas, before the NGT in the OA No. 461 of 2025.

Kindly acknowledge the receipt of the same.

Thanks & Regards

Ritesh Khatri  
Advocate  
(Counsel for Respondent No. 4)



REPLY R4.pdf

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